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Extraordinary
Published by Authority

PAUSA 25]

TUESDAY, JANUARY 15, 2008

[SAKA 1929

PART III — Acts of the West Bengal Legislature

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative

NOTIFICATION

No. 72—L.—14th January, 2008. — The following Act of the West Bengal Legislature having been assented to by the Governor, is hereby published for general information :—

West Bengal Act XX of 2007
THE WEST BENGAL LIFTS AND ESCALATORS
(AMENDMENT) ACT, 2007.

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in *Kolkata Gazette, Extraordinary*, of the 15th January, 2008.]

An Act to amend the West Bengal Lifts and Escalators Act, 1955.

WHEREAS it is expedient to amend the West Bengal Lifts and Escalators Act, 1955, for the purposes and in the manner hereinafter appearing; West Ben. Act V of 1955.

It is hereby enacted in the Fifty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows :—

Short title and commencement.

1. (1) This Act may be called the West Bengal Lifts and Escalators (Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 5 of West Ben. Act V of 1955.

2. In sub-section (4) of section 5 of the West Bengal Lifts and Escalators Act, 1955 (hereinafter referred to as the principal Act), for the words "Such fee, not exceeding two hundred rupees," the words "Such fee" shall be substituted.

*The West Bengal Lifts and Escalators
(Amendment) Act, 2007.
(Sections 3-5.)*

Amendment of
section 6.

3. In section 6 of the principal Act, for the words "Such annual fee for renewal of license, not exceeding two hundred rupees," the words "Such annual fee for renewal of license" shall be substituted.

Amendment of
section 11.

4. In section 11 of the principal Act,—

- (a) in sub-section (1), for the words "Such fee, not exceeding one hundred rupees," the words "Such fee" shall be substituted;
- (b) in the proviso to sub-section (1), for the words "such fee, not exceeding one hundred rupees," the words "such fee" shall be substituted;
- (c) in sub-section (2), for the words "Such fee, not exceeding one hundred rupees," the words "Such fee" shall be substituted;
- (d) in sub-section (3), for the words "such fee, not exceeding five rupees," the words "such fee, not exceeding fifty rupees," shall be substituted.

Amendment of
section 18.

5. In section 18 of the principal Act,—

- (a) for the words "five hundred rupees", the words "two thousand rupees" shall be substituted, and
- (b) for the words "fifty rupees", the words "two hundred rupees" shall be substituted.

By order of the Governor,

S. K. CHAKRABARTI,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*